

ITEM NO.11

COURT NO.12  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SECTION PIL(W)

I.A. NOS...../2015 IN I.A. NO.1/2015 IN Writ Petition(s) (Civil)  
No(s). 298/2015

TANVI SARWAL

Petitioner(s)

VERSUS

CENTRAL BOARD OF SECONDARY EDUCATION AND ORS.

Respondent(s)

(With appln.(s) for directions, impleadment and office report)

Date: 11/09/2015 These petitions were called on for hearing today.  
CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s)

Mr. Shahid Ali Rao, Adv.

Dr. Sushil Balwada, Adv.

For Respondent(s)

Mr. Parijat Sinha, Adv.

Mr. Anip Sachthey, Adv.

Mr. Tara Chandra Sharma, Adv.

Ms. Neelam Sharma, Adv.

Ms. Pankhuri Shrivastava, Adv.

Mr. Anil Grover, Adv.

Mr. Sanjay Kumar Visen, Adv.

Mr. Gaurav Sharma, Adv.

Mr. Prateek Bhati, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Perused the Office Report dated 10-9-2015.

As per the Office Report, the interlocutory applications for impleadment as party respondent and for directions by the State of West Bengal have not served upon the the petitioner and Respondent No.4.

List the I.As. on Monday, the 14<sup>th</sup> September, 2015.

In the meantime, let the I.As. be served upon the petitioner and Respondent No.4.

(VISHAL ANAND)  
COURT MASTER

(CHANDER BALA)  
COURT MASTER

